

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No.441 of 2020**

Anil Agarwal **Petitioner**

Versus

Bandana Agarwal **Opp. Party**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Ms. Ragni Singh, Advocate
Mr. Ashutosh Gupta, Advocate

For the O.P :

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

05/Dated: 07th September, 2021

1. By way of last chance, two weeks' time as prayed for is granted to the learned counsel for the petitioner for removing the defects, as pointed out by the office, failing which the criminal revision application shall stand dismissed without further reference to a Bench.

(Rajesh Kumar, J.)

Chandan/-